

[Sh. Pranab Mukherjee]

nous inputs by such units, the formula of value addition has been revised so as to exclude the value of indigenous inputs from the computation of value addition. The new formula also provides a capital dispensation for apical intensive units.

Under the Duty Exemption Scheme, both the quantity based advance licences and the value based advance licences are being continued. In order to expedite the grant of licences under the Scheme, standard input-output and value addition norms have now been published for over 2200 items. Efforts would continue to be made during the course of the year to increase substantially the number of items covered by standard input-output norms. In the light of the experience gained in the operation of the value based advance licensing scheme, it has been decided that both the quantity and FOB value of the exports specified in the licence shall have to be achieved by the licence holder in order to minimise the possibility of the misuse of such licences. The mechanism for monitoring the achievement of the export obligation by duty free licence holders is also being strengthened.

An updated and revised edition of the Handbook of Procedures is also being published today. An effort has been to simplify the procedures and make them more transparent. I should make it clear that the Export and Import Policy announced on 31st March, 1992 continues to remain valid for the period 1st April, 1992 to 31st March, 1997. The changes now being incorporated in the Policy are intended to carry forward the process of liberalisation.

I would also like to inform the House about certain other measures being taken to help the export sector. Firstly, exporters who have completed their exports and have realised the export proceeds before the introduction of the full convertibility are in a disadvantageous position in case they have not completed their imports under the duty free licences before 1st March, 1993. In order to

remove this disadvantage, it has been decided that they will be given a cash amount equivalent to 8% of their unutilised import licences. Secondly, in the case of those exporters who have completed their exports before 1st March, 1992 and who have not exchanged their REP/Eximscraps before the 27th February, 1993, they will be given a further opportunity to surrender the Eximscraps and to receive the premium of 20% on them. The details in respect of both these measures are being worked out in consultation with the Reserve Bank of India.

The commitment and involvement of the State Governments in our export efforts is crucial. A Centrally sponsored scheme for assisting the States in the establishment of industrial parks, with high standards of infrastructural facilities, is being formulated and I hope that it will be announced soon.

In conclusion, let me say that our performance on the export front holds the key not only for the management of our balance of payments position, but also for our orderly economic development. We need to build a strong export culture in the country that pervades not only our trade and industry, but also the government departments, institutions and infrastructural agencies. The Export and Import Policy is an important instrumentality to enable us to realise our full potential on the export front.

Thank you.

17.20 hrs

PASSPORT (AMENDMENT) BILL

Amendments made by Rajya Sabha

[English]

MR. SPEAKER: We shall now take up Item No. 40.

THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNOLOGY
(DEPARTMENT OF ELECTRONICS)

AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri R.L. Bhatia, I beg to move...

"That the following amendments made by Rajya Sabha in the Bill further to amend the Passports Act, 1967, be taken into consideration:-

Enacting Formula

1. That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be *Substituted*.

Clause 1 Short title and Commencement.

2. That at page 1, line 3, for the figure "1992" the figure "1993" be *substituted*."

MR. SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Passports Act, 1967, be taken into consideration:-

Enacting Formula

1. That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be *Substituted*.

Clause 1

2. That at page 1, line 3, for the figure "1992" the the figure "1993" be *substituted*."

The motion was adopted.

MR. SPEAKER: We shall now take up the amendments made by Rajya Sabha.

The question is:

Enacting Formula

"That at page 1, line 1, for the word

"Forty-third" the word "Forty-fourth" be *substituted*."

The motion was adopted

The question is:

Clause 1

"That at page 1, line 3, for the figure "1992" the figure "1993" be *substituted*."

The motion was adopted.

SHRI RANGARAJAN KUMARAMANGALAM: I beg to move:

"That the amendments made by Rajya Sabha be agreed to."

MR. SPEAKER: The question is:

"That the amendments made by Rajya Sabha be agreed to."

The motion was adopted.

MATTERS UNDER RULE 377

- (i) **Need to take steps for reopening of fruit crushing factory at Parwanoo in Solan district, Himachal Pradesh.**

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, under rule 377, I would like to draw attention of the House towards an important matter.

Fruit trees including citrus trees are grown on a large scale all over the state of Himachal Pradesh. These fruits include apple, pear, peach, mango, orange, pomegranate etc. and are grown almost in all parts of the state. A juice extracting factory was set up with the loan taken from World Bank and other Banks, at Parwanoo in district Solan, which falls under my Parliamentary constituency, in which fruit juice particularly of apple.